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to provide for pension and other amenities to the families of agricultural workers.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for pension and other amenities to the families of agricultural workers."

The motion was adopted.

SHRI M. M. LAWRENCE: I introduce the Bill.

AGRICULTURAL WORKERS' COMPENSATION BILL*

SHRI M. M. LAWRENCE: I beg to move for leave to introduce a Bill to provide for payment by the Government to the agricultural workers of compensation for injury by accident.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a
Bill to provide for payment by the
Government to the agricultural
workers of compensation for injury by accident."

The Motion was adopted.

SHRI M. M. LAWRENCE: I introduce the Bill.

INDIAN SOCIAL DISPARITIES ABOLITION BILL*

PROF. AJIT KUMAR MEHTA (Samastipur): I beg to move for leave to introduce a Bill to provide for abolition of social disparities, casteism and removal of educational and social backwardness of Harijans Girijans and other backward classes.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a
Bill to provide for abolition of
social disparities, casteism and
removal of educational and social
backwardness of Harijans, Girijans
and other backward classes.

The Motion was adopted.

PROF. AJIT KUMAR MEHTA: I introduce the Bill.

MR. CHAIRMAN: Shri Harish Rawat/ Not present.

Shri K. Ramamurthy - Not present.

CENTRAL EXCISES AND SALT (AMENDMENT) BILL*

(AMENDMENT OF LONG TITLE, ETC.)

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a
Bill further to amend the Central
Excises and Salt Act, 1944."

The Motion was adopted.

SHRI BHOGENDRA JHA: I introduce the Bill.**

PUBLICATION OF POLITICAL PARTY ACCOUNTS BILL*

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce

^{*}Published in Gazette of India extraordinary, Part II. Section 2, dt. 29.7.83

^{**}Introduce with the recomendation of the President.

a Bill to provide for the compulsory publication of annual accounts by recognised political parties.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the compulsory publication of annual accounts by recognised political parties."

The Motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

SUPREME COURT (ADDITIONAL DISCRETIONARY POWERS) BILL*

PROF. MADHU DANDAVATE: I beg to move for leave to introduce a Bill to confer additional discretionary powers on the Supreme Court to issue writs in certain cases.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a
Bill to confer additional discretionary powers on the Supreme
Court to issue writs in certain
cases."

The Motion was auopted.

PROF. MADHU DANDAVATE: 1 introduce the Bill.

CONSTITUTION (AMENDMENT) BILL* (AMENDMENT OF ARTICLE 356)

SHRI H.N. BAHUGUNA (Garhwal): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a
Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI H.N. BAHUGUNA: I introduce the Bill

PROMOTION OF A CASTELESS AND RELIGIONLESS SOCIETY BILL-Contd.

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Shrimati Vidya Chennupati on 6 May, 1983, namely:-

> "That the Bill to provide for the promotion of a casteless and religionless society in India, be taken into consideration."

She may continue her speech.

SHRIMATI VIDYA CHENNUPATI (Vijayawada): Mr. Chairman, Sir, the House is today discussing the Promotion of a Casteless and Religionless Society Bill. This is a very important measure. The time has come to transcend the considerations of caste and religion to strengthen nationalism and human equality. Caste and religion have been runing the country. In the name of communalism the unity and integrity of the country are being threatened.

Sir, we are well aware what had happened in the past whenever the communal forces gained upper hand and how it ultimately led to the partition of the country. It is a matter of shame that again communal forces are raising their ugly heads in different parts of the country to weaken the nation. Unless the secular forces are united to wage a war against casteism and communalism, the forces of dis-integration in the garb of

^{*}Published in Gazette of India Extra-ordinary, Part II, Section 2, dt. 29-7-83.